67 of the principal Act, the following sub-section shall be added, namely:—

"(3) Every rule made under this section shall be laid as soon as may be after it is made before each House of Parliament while it is in session for a total period of thirty days which may be comprised in one session or in two successive sessions, and if before the expiry of the session in which it is so laid or the session immediately following, both Houses agree in making any modification in the rule or both Houses agree that the rule should not be made the rule shall thereafter have effect only in such modified from or be of no effect as the case may be, so however that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule"'

This is a formal amendment that the rule should be placed before the Houses and subject to the approval of the Houses I hope Government will accept this

**Hafiz Mohammad Ibrahim:** I am very sorry that in view of the provisions in the principal Act this amendment cannot be accepted It is probably out of order I should have taken this question earlier The position is that under section 67 of the principal Act the State Government may by notification in the official gazette make rules to carry out the purposes of this Act That is, the rule-making power according to the principal Act vests in the State and not in the Centre It is impossible for the State to make a rule and lay that in this House or in the other House So, the amendment is out of order

**Shri Ajit Singh Sarhadi:** It is the practice to say that whenever a rule is made it should be placed before the House

**Hafiz Mohammad Ibrahim:** I have already pointed out that the rules are to be made by the State Government according to the principal Act and not by the Centre That is the provision, and I can read that Under the principal Act the rule-making power vests in the State Government and not in the Central Government

**Mr Speaker** Does the hon Member press his amendment?

**Shri Ajit Singh Sarhadi:** In view of what the hon Minister has said I do not press it

*The amendment was, by leave, withdrawn*

**Mr Speaker:** We have disposed of clause 4, as amended There is no clause 5 The question is

"That clause 1, the Enacting Formula and the Title stand part of the Bill"

*The motion was adopted.*

*Clause 1 the Enacting Formula and the Title were added to the Bill*

**Hafiz Mohammad Ibrahim** Sir, I beg to move

"That the Bill as amended be passed"

**Mr Speaker** The question is

"That the Bill as amended be passed"

*The motion was adopted*

---

## RAJASTHAN AND MADHYA PRADESH (TRANSFER OF TERRITORIES) BILL

**The Minister of State in the Ministry of Home Affairs (Shri Datar):** Sir, I beg to move

"That the Bill to provide for the transfer of certain territories from the State of Rajasthan to the State of Madhya Pradesh and for matters connected therewith, be taken into consideration"

[Shri Datar]

This is a non-contentious matter. Sir, you are aware that the two Governments have together taken up the implementation of a plan known as the Chambal plan. It is a very expensive plan and as the House is aware from the report of the Ministry of Irrigation and Power, its first stage is now going on and is likely to be completed in 1962. When the scheme was undertaken, the area, especially so far as the Gandhi Sagar Dam was concerned, was on the border of the two States and the work had to be carried on in such a way as to have the fullest efficiency. For that purpose, the original idea was that though it was being carried on in the Madhya Pradesh area, the Rajasthan State would agree to have all the arrangements made by M.P. State Government Ultimately, it was found that such an arrangement may not at all be satisfactory. A number of questions arose. Often time the law and order questions also arose and certain difficulties came in So, it was considered necessary that the particular site that was required for this dam should be transferred from the Rajasthan area to the Madhya Pradesh area The area is not a very extensive one; it is given in the First Schedule to the Bill. It comprises in all a total area of 3648 bighas from the first village, 1456 bighas from the second village and 678 bighas from the third village. The grand total comes to 5784 bighas or 3085 acres. Though this area was in the State of Rajasthan it has been found convenient, by an agreement between both the Governments, that this area should be transferred from the Rajasthan State to the Madhya Pradesh State Naturally, when such areas have to be transferred, certain procedure is followed. The first thing is the agreement between both the States. I am very happy to find that there was such an agreement at the Government level in the first instance Thereafter, the exact area was demarcated. According to article 3 of our Constitution, it is necessary that this matter should be considered by the legislatures of both the States. They have done so and I have before me a resolution passed by both Houses of the States of Madhya Pradesh and Rajasthan They have agreed to such a transfer. But such a transfer can only be effected under the Constitution by the Parliament. That is the reason why we have brought forward this Bill for the purpose of giving effect to the agreement that has taken place between the two Governments. The Bill would come into force from the 1st of October, 1959.

Certain supplemental and consequential changes have to be made. Even when an acre of land is to be transferred a number of provisions have to be made both with regard to the actual area and the administrative manner in which it has to be transferred from one State to the other. It has been provided that the territories so transferred shall be included in and form part of Bhanpura paragana of Mandsaur district in the state of Madhya Pradesh Certain changes have to be made in the First Schedule to the Constitution under the heading 'States' In the First Schedule to the Bill various details have been given regarding the extent of the area affected A number of consequential arrangements have to be made regarding the High Court, regarding the civil suits pending and other things. I need not bother this hon House with all those details; they are of a consequential nature

It is a very important project, it has got great potentialities for generation of power and also for bringing in lakhs of acres under irrigation. For the proper implementation of this great project, both the State Governments came together and agreed to formally transfer that territory so that difficulties, whether administratively or legally or constitutionally, may be tackled properly. Both the States are interested in the proper implementation of this very important

project and Parliament is also interested in seeing to it that large tracts of Madhya Pradesh and Rajasthan are brought under irrigation and they get electric power to the extent possible. I am confident that this would be accepted by this hon House also.

**Mr. Speaker**: Motion moved:

"That the Bill to provide for the transfer of certain territories from the State of Rajasthan to the State of Madhya Pradesh and for matters cannected therewith, be taken into consideration"

**Shri P. S. Daulta** (Jhajjar): Sir, the Bill as stated by the hon Minister intends transferring some 3085 acres of land from one State to another. The purpose of the Bill is good; the reason given is very sound The reason is that the dam has got its base in more than one State and it cannot therefore be efficiently or smoothly executed The procedure that is followed is very simple because this is for administrative purposes; it need not be referred to arbitration or any report from any commission so far as this Bill is concerned as there is hardly anything which is to be opposed or to be talked out though two hours have been allotted to this Bill; it is meant to discuss the practice of transferring territory from one State to another without seeking any arbitration or report from any commission It is not a good practice though the transfer in this case is done for a very good purpose But this is pregnant with great potentialities for good and for bad, keeping in view the political context in which we are. It looks to be a very innocent practice. But today the hard fact is that the Centre is being ruled by one party and all the States are also being ruled by the same party. The procedure that has been followed for transferring one particular territory from one State to another is like this. The Centre makes up its mind and it prepares the Bill under the proviso to article 3 of the Constitution.

12 hrs.

**Shri Datar**: The States make up their mind in the first instance.

**Shri P. S. Daulta**: For good or for bad.

**Shri Datar**: Whatever it may be.

**Shri P. S. Daulta**: But this is for good.

**Mr. Speaker**: If both the States indulge in bad things, who can help?

**Shri Datar**: Both have agreed here.

**Shri P. S. Daulta**: It is very easy for them to agree when the same party is ruling over both the States and also the Centre I say, Sir, very big political consequences can follow from it I do not say or allege that it will happen in future, but of late we are somewhat disillusioned. On the eve of election if the party in power at the centre finds—I take, for example, Uttar Pradesh—

**Mr. Speaker** No, no: all that is irrelevant

**Shri P. S. Daulta**: The relevancy is this

**Mr. Speaker**: Order. order Let us not enlarge the scope of this Bill. The question now is, is the hon. Member dissatisfied with the transfer that is contemplated in this Bill? So far as this case is concerned he may be satisfied, but if he wants to object on technical grounds that the law or the Constitution provides a different procedure that ought to be followed he may do so Nobody can be certain who is going to be ruling at the Centre and the States, but to talk about all the 14 States and about what happened in respect of those States, we will have to start a 'budget speech' here.

**Shri P. S. Daulta**: Then, Sir, my case is this, that even this transfer without referring to arbitration or without having a convention that no territory will be transferred from one State to another without referring

[Shri P. S. Daulta]

to a judicial commission will produce a very bad result if followed in future. Simply to illustrate that I will take the instance of a State. On the eve of election, say in 1962, the Congress Party that is in power at the centre and also in Uttar Pradesh, may find Eastern U.P. inconvenient for purposes of election and may decide to take this territory from U.P.

**Mr. Speaker:** Is there any provision for arbitration anywhere?

**Shri P. S. Daulta:** I am coming to the Constitution itself. If the Party in power at the Centre decides that Eastern U.P. has to be taken from Uttar Pradesh. ....

**Mr. Speaker:** No, no; I am not going to allow all this. Unnecessarily the hon. Member is trying to import heat where there is no heat now at present. Why should he hypothetically take Eastern U.P and Western U.P.? Hon. Members must speak releventy on the issue. If he says that the procedure prescribed by the Constitution has not been followed. let him speak on that particular point. If on the other hand, he says that even though that procedure has been followed it is not right that this territory should be transferred on the basis of facts, let him say so. I am not going to allow other matters. Hon. Member will have ample opportunity if and when Eastern U.P. is transferred to Western U.P. Has he nothing more to say?

**Shri P. S. Daulta:** Sir, I was saying that this pratice .....

**Mr. Speaker:** What is the unconstitutional method by which this has been brought up before this House?

**Shri P. S. Daulta:** Sir, there are many things which are constitutional but which should not be done in the healthy practice and development of democracy.

**Mr. Speaker:** I cannot allow a general speech here. The question now is, what is the objection that the hon. Member has from a constitutional or legal point of view or based on facts or on merits?

**Shri P. S. Daulta:** Firstly, Sir, my objection is that in the case of territories being transferred from Andhra to Madras there was an arbitration—Shri Pataskar's arbitration was there—but in this instance a case has been made that on administrative grounds it has not been referred to arbitration. My humble submission is this, that if this practice is followed in future—it can be used for good and for bad—you can create new States without referring to any States Reorganisation Commission, you can readjust territories, you can meet the demands of the people under this very process.

**Mr. Speaker:** Has there been any difference of opinion between these two States as between Andhra and Tamil Nad?

**Shri P. S. Daulta:** That was what I was going to speak about. I was not allowed to illustrate that. How can there be a difference of opinion when the same party rules over both the States and the centre?

**Mr. Speaker:** What can be done?

**Shri P. S. Daulta:** Can nothing be done? Cannot there be some restraint on the part of the ruling party? Let me at least warn them, for good or bad There is nothing irrelevant about this Supposing in 1962, on the eve of elections the Congress Party thinks that a particular State has to be disintegrated and it makes up its mind on that it will refer it to the States concerned under the proviso to article 3 of the Constitution and if the Congress High Command gives a hint it will be approved and the State will be disintegrated at any time. I do not say that the ruling party

will misuse it. It can use it for good purposes also For instance, take the case of the good Hariana Prant Without doing much some other Bill can be brought here with some territories added on to Delhi and a new State will come into existence Therefore, it can be used for good purposes also I do not say that it is going to be used for bad purposes only, but what I say is that there is great potentuality in this practice and without referring the matter to anybody it can be used for good and for bad purposes

Personally, Sir, I have no objection if the entire territory which is going to be benefited by a dam is brought under one State I am prepared to go to this extent You know, Sir, in Punjab we have the Bhakra Dam It has two wings irrigation and electric We, people of Punjab do not get electricity for electrifying

**Mr Speaker** I am not going to allow all this The hon Member started by saying that unnecessarily two hours have been allotted for this Bill I am afraid, the hon Member is trying to fill up those two hours

**Shri P S. Daulta.** It has been allowed deliberately, Sir, knowing that the practice followed is a very significant one, and it was under stood

**Mr. Speaker:** Whatever it may be I am not going to allow irrelevant matters to be brought up here

**Shri P. S. Daulta.** Let me read out the reasons given in this The reason given is that because a particular dam cannot be executed smoothly without putting its base in one State this has been done I say that a dam cannot be executed smoothly even if the beneficiary territory is beyond its jurisdiction Personally, I think if a dam irrigates land in Rajasthan and Punjab or, as in the case of Bhakra, it gives electricity to Punjab and Delhi, it will create complications To avoid such complications, the dam should be confined to the territory in which it is located. If its beneficiaries are outside the territory in which the dam is located, then they should know that they cannot say later on that they cannot pay any levy that is imposed on the electric current or water that they consume taking rescue under technical or legal grounds as is done by the Delhi Corporation Delhi which consumes electric energy from Bhakra Nangal is situated outside Punjab and Punjab cannot impose any levy on Delhi for electricity consumption That means Sir, if a dam located in Punjab gives benefit to Delhi, Delhi may refuse to pay the cost under this legality

So I say, Sir personally I have no objection if all the beneficiaries of a particular dam are put in one State. In that case nobody will deny the benefit that is being received Now it is a very simple thing When any territory is to be transferred from one State to another you have only to refer it to the States concerned after which you can make some alteration in the Schedule and the Definition by adding or subtracting something and then guaranteeing the continuity of sitting M L A s and M P 's I would suggest to the Home Ministry that this procedure may be followed and should be followed for meeting the bigger demands and bigger adjustments of territories, because the procedure will be the same whether the territory involved is 500 acres or 500 miles I must say that the re-birth of Hariana can be assured under this very process by the Home Ministry It is a very simple thing now We were in existence in 1857 Our fault was that we fought with the Britishers The ultimate victory was there, and we were disintegrated My argument is very simple If a dam cannot be executed smoothly because it lies in two States how can one community, which is united historically and linguistically and culturally and which is scattered in as many as four States, lead a good and prosperous life? So, I will say that if a dam cannot be executed because it is in two States,

[Shri P S. Daulta ]

then, the Harianis cannot prosper because they are in four States around In Delhi, this was the case before 1857. On administrative grounds you can say that because men from Meerut or Ghaziabad have to go 300 miles or 200 miles if they want to go to Allahabad and they can come to Delhi which is within 32 miles, a change can be made. Similar is the case with Rajasthan. It will solve many problems, particularly because of this I read a news item in the newspapers early in the morning That was about the creation of Hariana under this very process, and we will have many untoward scenes,

**Mr. Speaker:** If he wants an assurance from the hon Minister,—he would not touch Hariana!

**Shri P. S. Daulta:** The Ministry is the same The procedure is the same whether we are transferring five acres or transferring 200 miles The procedure is the same and I find it very simple That is why I feel tempted to say this We have just read today in the newspapers about the upsurge in Punjab for a Hariana Prant and if the Hariana Prant is created very good things will happen

**Mr. Speaker:** The hon Member seems to have a bee in his bonnet Hariana is far away

**Shri P. S. Daulta:** I shall finish with this suggestion, namely, be creating a Hariana Pranth now, when the communal forces in Punjab are having a very high morale after having had a "frenzy" and mass upsurge as termed by no less a person than our Prime Minister, they are going to strike in Punjab this mass upsurge after the election in five or six months to the religious body So, I say, do it in time Or, do not allow these communal forces a strong handle to beat the democratic forces there

**Mr. Speaker:** There is no meaning in the hon. Member referring to them when I said he ought not to refer to them, and he is going on referring to them.

**Shri P. S. Daulta:** I say that Hariana can be created under this very process and that will avoid many ills .

**Mr. Speaker:** The hon. Member will kindly resume his seat. Shri Kasliwal

**Shri Kasliwal (Kotah):** I rise to speak on this Bill in this discussion because I happen to be a sitting Member of the constituency out of which this area is going to be taken out and added to Madhya Pradesh. I will say at once that I am not opposing the Bill, because I am conscious of the fact that both the Rajasthan and Madhya Pradesh Government have agreed to the transfer, and secondly, it seems from the Statement of Objects and Reasons that both the legislative assemblies of Madhya Pradesh and Rajasthan seem to have deliberated over this But there are a few objections which I propose to raise

You will recall that at the time when the States Reorganisation Bill was under discussion in the House, matter similar to this was raised, namely where there was a dam site in a particular State but the waters were proposed to be given to another State, what would be the position of that dam site This matter was also raised at that time

**13.15 hrs.**

[MR. DEPUTY-SPEAKER *in the Chair* ]

We were then told that there would be no difficulty because there was a section called section 108 in the States Reorganisation Act which says that for the better administration and continuance of agreements and arrangements relating to certain irrigation projects or multi-purpose projects and for the better administration thereof, such a

change could be made, and it amply provides against all difficulties.

When the hon. Minister made his speech today he did not refer to section 108 of the States Reorganisation Act at all as to whether section 108 of that Act had failed to carry out the intention with which it had been enacted and had failed to do what they had tried to do. It was the duty of the hon. Minister to tell us that section 108 no longer was applicable so far as the transfer of this territory from Rajasthan to Madhya Pradesh was concerned He did not say anything. On the contrary, the Statement of Objects and Reasons only says: "... for the better execution and administration thereof" But then section 108 itself is meant for this purpose. I do not understand why when section 108 of the States Reorganisation Act is there and for the last five or six or perhaps more years this particular dam site has been under construction under the agreement, under the aegis of the Central Government, between both the States, this transfer should take place now, and what was the reason now for the transfer of this territory from Rajasthan to Madhya Pradesh He did not say a word I would like the hon Minister to satisfy me and satisfy this House on this particular point

Secondly, there is another matter to which I would like to refer That is with regard to clause 11 If you will please see clause 11, you will see that it relates to the extension of laws Clause 11 says, "from the appointed day"—and the appointed day is 1st October, 1959—all laws which have been promulgated by the Rajasthan Government will cease to exist in this particular territory and the laws of Madhya Pradesh will immediately thereafter apply This was not the position—and I will refer you to at least three Acts—and this has never been the position which has been taken in other States.

Take the case of the States Reorganisation Act itself. Section 119 of the Act says that so far as the question of the applicability of laws is concerned it will be presumed that as though the territory had not been transferred. In other words, the laws which have been in existence before the transfer of the territories to another State will continue to be in force in that State unless the State legislature had after sometime taken steps to the contrary. Section 119 is very clear and it refers to the territorial extent of the laws.

Again, my friend the Minister of State in the Ministry of Home Affairs may say that this is a general thing, but I will tell him that this is not a general thing because there are further Acts I will draw his attention to the Bihar and West Bengal Transfer of Territories Act What is the name of the Bill under consideration? It is, "The Rajasthan and Madhya Pradesh (Transfer of Territories) Bill" Here also, that is, in the Bihar and West Bengal Transfer of Territories Act, in section 43, the same thing is reproduced as was stated in the States Reorganisation Act It also says the same thing, namely, that so far as the extent of laws was concerned, the old law of the old State will continue to apply unless steps to the contrary have been taken by the legislature of that State to which the territory had been transferred

Then there is another Bill and this has been sent to us only today. I believe it was placed on the Table of the House only today—the Andhra Pradesh and Madras (Alteration of Boundaries) Bill My friend may say that it is really alteration of boundaries and has nothing to do with the transfer of territory But when you alter boundaries it really means that you are transferring territories. It is only a question as to how he has put the Bill What does that Bill say? This Bill says exactly the same thing. It reproduces the very language contained in the States Re-organisation Act and in the Bengal and Bihar (Transfer of Territories) Act. I want to know the reason why this distinction has been made in the case of the

[Shri Kasliwal]

transfer of territories envisaged in this Bill. There has been so much confusion with regard to this that the population of these enclaves which are now being transferred have continued to suffer particularly in relation to sales tax. Representations have been made to the effect that on the same commodities twice or thrice sales tax has been realised from them and there is no remedy. I cannot understand all this

The reason for this is that all kinds of laws are being put in; all kinds of clauses are being put in without understanding their implications. I wish the Home Minister applies his mind and tells us why this distinction has been made in this particular case The States Re-organisation Act, the Bengal and Bihar (Transfer of Territories) Act and the Madras and Andhra (Alteration of Boundaries) Act say the same thing But so far as Rajasthan and Madhya Pradesh (Transfer of Territories) Bill is concerned, overnight something has taken place and the result is that all these people who have been paying sales tax will have to pay tax on that again I would draw the attention of the hon Home Minister to this particular matter I am not opposed to the provisions of this Bill, but I am only drawing his attention to this matter If he is prepared to accept an amendment along the lines I have suggested, as contained in the West Bengal and Bihar (Transfer of Territories) Act, I am prepared to put in an amendment, provided he shows his willingness and readiness to accept it

**Shri Achar** (Mangalore): Mr Deputy-Speaker, Sir, both the States of Rajasthan and Madhya Pradesh have agreed to this change of territory and I support the Bill But I am afraid that I am not in agreement with the principle on which the Bill is framed I would like to make a few observations on that aspect. No doubt the formalities of the Constitution have been attended to and the legislatures have been consulted. But more than the territory, I would give importance to the persons living in that area. It may be one acre or 100 square miles, but the point we have to consider is, what do the people in that area think. If the transfer is made simply because that area is required for some administrative or political purpose, I will protest against it.

After all, while forming the States, the main points that were considered were the questions of language, culture and other advantages that a particular area would have by being in a particular State In fact, these were the main questions considered by the States Re-organisation Commission. If we consider it from the democratic point of view, the most important point is, what would be the reaction of the people living in that particular area The true test of democracy lies in how the wishes of the minorities are respected If a particular section of the people want to be in a particular State, unless there is anything against national interest or something like that, they must be allowed to remain in that State which they like I do not know that area exactly It is no doubt small—about 3000 acres or so Maybe there is no conflict of language or culture or anything of that kind But it is not merely a question of this piece of land or that piece of land. The most important point is the attitude of the human beings there. Often there are arguments like, "What does it matter if a piece of land is in which State?" I protest against that argument Today when the Minister made a statement on this Bill, no respect was paid to the feelings of the people living in that area

**An Hon. Member**: You want a referendum for that?

**Shri Achar**: That is not relevant now. This problem is not only in Rajasthan and Madhya Pradesh but it is a bigger problem. The Speaker has

already ruled that we should not go into that and I will not do so. But we know what sensation there is with regard to Bombay. We know what feelings there are in other States like Orissa and Bihar. I only submit that Government should consider the question not from the point of view of this piece of land or that piece of land, but they must consider the human beings there. It is not merely tigers and elephants that are living there. There are human beings and their feelings should be taken into consideration Of course, I have not gone to that area and I do not know what exactly it is; but all the same, I felt that this aspect of the question has to be emphasised and I have done so. I thank you for giving me this opportunity

श्री रामसिंह भाई वर्मा (निमाड़) : उपाध्यक्ष महोदय, श्रीमान्, आपकी सदारत में जो यह बिल हमारे डिप्टी होम मिनिस्टर द्वारा हाउस के अन्दर रखा गया है, मैं इसका समर्थन करने के लिये खड़ा हुआ हूं ।

सबसे प्रथम मैं राजस्थान के मुख्य मंत्री जी को मुबारकबाद आपके द्वारा और इस हाउस के सदस्यों के समर्थन से देना चाहता हूं कि उन्होंने देश की एक महत्वपूर्ण योजना के लिये सहानुभूति बताते हुए अपना हिस्सा उन्हें कितना अदा करना है, उसके लिये आगे आये हैं । उन्होंने कोई अपनी क्षेत्रीयता या अपने प्रदेश या अपनी चीज का मोह नहीं बताया है और वे सारे देश की जनता किस तरह से खुशहाल बन सकती है और उसमें राजस्थान गवर्नमेंट और राजस्थान की जनता का क्या सहयोग चाहिये वह देने के लिये आगे आये ।

यह जो बिल यहां पेश किया गया है यह सेंट्रल गवर्नमेंट द्वारा पेश किया गया है लेकिन सेंट्रल गवर्नमेंट की इच्छा से नहीं बल्कि राजस्थान गवर्नमेंट और मध्य प्रदेश गवर्नमेंट दोनों ने ही आपस में चर्चा करके इस नतीजे पर पहुंची और दोनों ने ठहराया कि ३००० एकड़ के करीब जो जमीन है वह इस पवित्र योजना के लिये मध्य प्रदेश गवर्नमेंट को सौंप दी जाए । उन सरकारों की इच्छा से यह बिल लाया गया है ।

मैं यह निवेदन करना चाहता हूं कि आज तक जो यह हिस्सा राजस्थान में रहा उसके बहुत बुरे परिणाम आए क्योंकि यह जो चम्बल डैम बन रहा है वह दोनों प्रदेशों की हद पर है । उस डैम का कुछ हिस्सा राजस्थान में आता है और कुछ हिस्सा मध्य प्रदेश में आता है । जो सारा कैम्प है वह राजस्थान के हिस्से में है । जहां भारी मशीनें वगैरह रखी हुई हैं वह हिस्सा राजस्थान में है और जो सारा काम चल रहा है वह मध्य प्रदेश गवर्नमेंट द्वारा चल रहा है । इसमें बड़ी दिक्कत हो रही थी क्योंकि जो माल लाना होता था वह मध्य प्रदेश गवर्नमेंट को अपने साधनों द्वारा लाना होता था । जो ट्रक्स लोडिंग का काम करते थे उनको लाइसेंस मध्य प्रदेश की अथारिटी देती थी । लेकिन चूंकि राजस्थान और मध्य प्रदेश का हिस्सा जुड़ा हुआ है और अगर मध्य प्रदेश की ट्रकें एक या आधा फर्लांग भी राजस्थान के हिस्से में चली जाती थीं तो उनका चालान हो जाता था । इसके लिये यह जरूरी होता था कि वे ट्रक्स राजस्थान और मध्य प्रदेश दोनों जगह के ऐक्टों के मातहत रजिस्ट्रेशन करावें ताकि वे दोनों हिस्सों में जा सकें और इसके लिये उनको बहुत ज्यादा चार्जेज देने पड़ते थे ।

एक और महत्व की बात है । बहुत से ऐसे काम हैं जो कि प्रदेश के हिसाब से करने पड़ते हैं । वहां पर जो अधिकांश काम करने वाले लोग हैं, श्रमिक और टैक्नीकल हैड्स वह अधिकांश दक्षिण भारत के हैं । उनमें लोकल लोग बहुत कम मिलेंगे । इन लोगों का खाना पीना चावल का है और चरा

[श्री रामसिंह भाई वर्मा]

कैम्प जो है वह राजस्थान की हद में है। राजस्थान में चावल नही होता। चावल मध्य प्रदेश के हिस्से में होता है और मध्य-प्रदेश में यह बैन लगा दिया गया है कि चावल मध्य प्रदेश से बाहर नही जा सकता। मध्य प्रदेश की गवर्नमेंट के मातहत वे हजारो लोग काम कर रहे हैं जिनका खाना चावल का है। उनको खाने के लिये चावल कहां से पहुंचाया जाए इसकी बड़ी कठिनाई है। आज अवस्था यह है कि काम करने वाले लोग सारे राजस्थान के हिस्से में रहते हैं क्योकि कैम्प राजस्थान के हिस्से में है और काम मध्य प्रदेश शासन द्वारा हो रहा है। चावल मध्य प्रदेश गवर्नमेंट पहुचाना चाहती है लेकिन कानून है कि मध्य प्रदेश से चावल दूसरे हिस्सों में नही ले जाया जा सकता।

और भी बहुत सी कठिनाइया हैं। मध्य-प्रदेश गवर्नमेंट का प्राजक्ट मे काम करने वालो के लिये अस्पतालो की मैटरनिटी होम्स की शिक्षा आदि की व्यवस्था करनी है लेकिन जिस क्षेत्र मे यह काम करना है वह राजस्थान सरकार का है और पैसा मध्य प्रदेश सरकार का है। जब तक वह हिस्सा मध्य प्रदेश सरकार के हाथ में नही आता तब तक वह काम शुरू नही हो सकता। हम इस चीज को इस तरह सोच सकते है कि यह काम तो इस देश की जनता के लिये ही किया जा रहा है और देश भी तो एक ही है। लेकिन कानून का उल्लघन जिस प्रकार एक व्यक्ति नही कर सकता उसी प्रकार एक गवर्नमेंट भी नही कर सकती। दोनो के ही ईमानदारी से कानून का पालन करना होता है। इसलिये जब तक यह कठिनाई दूर नही की जाती तब तक काम चलाना कठिन होगा।

मैं आज की ही बात कर रहा हू। मै अपने मंत्री जी को और सदन को यह जानकारी दे रहा हू। कल कुछ मनचले लोग न मालूम कहा से आ गए। न मालूम कहां के है। अगर वे कोई ट्रेड यूनियन वाले होते तो समझ में आ सकता था। या कोई और राजनीतिक लोग होते तो समझ में आ सकता था। वह पांच पच्चीस का टोल है। चम्बल पर जाकर उन्होने लोगों को भड़काया कि यह जो तुम्हारा सुपरवाइजर है यह बहुत गलत आदमी है और लोगों से बहुत बुरी तरह पश आता है और इसको समझ लिया जाए। यह क्षेत्र राजस्थान का है। मध्य प्रदेश सरकार का नही है। इन लोगो ने काम करने वालो को भड़काया ही नही बल्कि लोगों को जमा करके उनको काम पर नही जाने दिया। आज वहा का काम बन्द पड़ा हुआ है। मंत्री जी को मालूम है या नही यह मैं नहीं जानता। लेकिन मुझे अच्छी तरह मालूम है कि आज चम्बल का काम बन्द पडा है। और इन थोडे से लोगो ने राजस्थान की हद में काम करने वालों को रोक रखा है और मध्य प्रदेश की हद मे उनको नही जाने देते जो लोग पावर हाउस में काम करने जाने वाले थे उनको भी नही जाने दिया। वहा राजस्थान की पुलिस का प्रबन्ध नही है पुलिस अगर है तो मध्य प्रदेश गवर्नमेंट की है। मध्य प्रदेश गवर्नमेंट की पुलिस का प्रबंध है। किन्तु राजस्थान के क्षेत्र मे से लोगों को पुलिस खीच कर मध्य प्रदेश मे नही ला सकती क्योंकि वहा पर उसका जूरिस्डिक्शन नही है। अगर वह हिस्सा आज मध्य प्रदेश गवर्नमेंट के हाथ मे होता तो आज वह बात न होने पाती कि जो लोग देश के विकास के लिए काम करना चाहते है उनको इस तरह से रोका जा सकता। हमें कुछ व्यावहारिक होना चाहिये। हमें यह सोचना है कि वह जमीन सारे भारत वासियों की है और उनके उपयोग के लिये है। अब व्यवस्था कानून की है और उसके मातहत बच्चा, पच्चा, जोसफ इब्राहीम जो भी लोग काम करते हैं वे सब देश के हैं। लेकिन कानूनी बन्धन को हमें सरल कर देना होगा और उन कठिनाइयों को दूर कर देना होगा जो विकास

के काम में विघ्न पैदा कर रही हैं। तो मैं यह निवेदन कर रहा हूं कि यह जो बिल लाया गया है उसके द्वारा, कोई हिस्सा मध्य प्रदेश को दिया जा रहा है ऐसी बात नहीं है। वह हिस्सा तो देश की एक बड़ी विकास योजना के लिये दिया जा रहा है जिसका अधिकांश फायदा राजस्थान को मिलने वाला है। जिस हिस्से की बात की जा रही है वह मेरी जन्म भूमि है राजस्थान में। इसलिये उसके बारे में मुझे ज्यादा दर्द हो सकता है। लेकिन आज मुझे बड़ी खुशी हो रही है कि उस पवित्र भूमि का ऐसा उपयोग होने जा रहा है जिस से मध्य प्रदेश और राजस्थान दोनों की जनता सुखी होगी। यह हिस्सा ऐसा है, जो हिन्दुस्तान के दूसरे हिस्सों की भी मदद कर सकेगा। उस हिस्से में कितनी कठिनाइयां पैदा हुई। वहां मजदूरों की झोंपड़ियों में आग लगी, लेकिन मध्य प्रदेश का फ़ायर ब्रिगेड राजस्थान की हद में कैसे आयगा ? वहां कई दफा डाके पड़े, चोरियां हुई, खून हुए। तीन तीन दिन तक लाश पड़ी रही, क्योंकि राजस्थान की पुलिस वहां नहीं है। इतना जरूर हुआ है कि जिस दिन इस योजना की शुरुआत हुई, उस दिन राजस्थान और मध्य प्रदेश की सरकारों ने वहां शराब की दुकानें खोल दीं और कम्पीटीशन हुआ। अगर अमुक माप मध्य प्रदेश सरकार एक रुपये में देती है, तो बारह आने में राजस्थान देती है। यह कम्पीटीशन नहीं हुआ कि वहां रहने वालों के बच्चों की पढ़ाई का क्या इन्तजाम हो, दवा-दारू की क्या व्यवस्था हो, वहां की महिलाओं के लिये मैटर्निटी होम खोला जावे। राजस्थान गवर्नमेंट कहती है कि इस से हमारा क्या लेना देना है और अगर मध्य प्रदेश गवर्नमेंट कुछ करना चाहती है, तो वह स्थान उस का नहीं है। जब चम्बल योजना शुरू हुई, तभी यह हो जाना चाहिये था। हम बहुत पिछड़े हुए हैं और अगर आज हम को सुधारा जाता है, तो हम सब लोगों को बड़ी भारी आनन्द होना चाहिये और आज आनन्द का दिन है कि इस बिल को इस सदन में रखा जा रहा है और मुझे आशा है कि तमाम माननीय सदस्य मिल कर इस का हृदय से स्वागत करेंगे और इस को पास करेंगे। यही मेरा निवेदन है।

श्री खादीवाला (इन्दौर) : उपाध्यक्ष महोदय, जो बिल राज्य-मंत्री जी ने इस सदन के सामने रखा है, उस के द्वारा उन कठिनाइयों को दूर किया जा रहा है, जो कि वहां पर हो रही थीं। मेरा सम्बन्ध चम्बल बांध से काफ़ी रहा है। जब उस का काम शुरू हुआ था, तो मैं उस का संयोजक था। केन्द्र की हुकूमत ने कहा था कि जितना लोन इकट्ठा किया जायगा, उतना वहां लगान के लिये दिया जायगा और उस के बाद उस में इमदाद की जायेगी। करीब चार पांच करोड़ रुपया लोन पर इकट्ठा किया गया। सब से पहले यह स्कीम होलकर स्टेट की थी और उस का बजट आठ करोड़ का था। उस के बाद मध्य भारत बना। जहां पर यह बांध बनाया जा रहा है, उस को नोली का दर कहते हैं। उस के मायने ये हैं कि चम्बल पहाड़ को काट कर उस में से निकली है, इसलिये वहां पर बहुत कम बजट के भीतर यह बांध बनाया जा सकता था। इस को ले कर यह बांध बनाने की स्कीम बनाई गई। मध्य भारत के बाद अभी मध्य प्रदेश बना। हम कई दफ़ा वहां गये। जैसा अभी श्री रामसिंह भाई ने बताया है, दरअसल दो सीमा होने से वहां के लोगों को काफी कठिनाइयां होती हैं। जब राजस्थान के एरिया में कोई झगड़ा होता था, तो बेगू तहसील जाना पड़ता था, जो कि वहां से करीब सौ मील के फासले पर है जबकि मध्य प्रदेश की भानपुरा तहसील करीब बारह मील पर है। मैं ने गृह-मंत्री जी को पिछले दिनों कई दफ़ा लिखा था और मुझे खुशी है कि यह बिल आज आया है, क्योंकि एक तरफ़ राजस्थान है और एक तरफ मध्य प्रदेश है और दो सीमाओं के बीच में यह काम चल रहा

[श्री खादीवाला]

है। जहां तक वहा के लोगों की राय का संबंध है, उन्हों ने कई दफा शिकायत की कि सीमा अलग अलग होने से हमें कई प्रकार की दिक्कतें होती हैं और इसी बात को ले कर यह बिल रखा गया है। आज मैं राजस्थान के चीफ़ मिनिस्टर और खास कर कासलीवाल जी को धन्यवाद देता हू, जो कि झालावाड कोटा से चुन कर आये हैं, जो कि उस एरिया में है। दोनो राज्यों ने जनता की भलाई, राजस्थान और मध्य प्रदेश की भलाई को दृष्टि में रख कर यह तय किया है और इस लिये यह बिल लाया गया है। मैं कहना चाहता हू कि इस में वाद-विवाद की बात नहीं है, क्योंकि जहा जहा भी ऐसी कठिनाइया हैं, उन को दूर करने का प्रयत्न करना चाहिये। मैं तो कहना चाहता हू कि इस प्रकार की और भी कठिनाइया हैं, जैसे मध्य प्रदेश के बीच में राजस्थान की सीमा है, या राजस्थान में मध्य प्रदेश की सीमा है। उन का परिवर्तन भी जल्दी से जल्दी होना चाहिये। इस तरह की सीमा और भी हैं। जिस तरह से राजस्थान गवर्नमेंट और मध्य प्रदेश गवर्नमेंट ने मिल कर इस मामले को तय किया है, उसी तरह वे दूसरे मामलों को भी तय करें। मैं प्रधान मंत्री से भी कहना चाहता हू कि जहा इस प्रकार की और भी कठिनाइया हैं और जहा ऐसी सीमाये हैं, जिस के कारण काम में बाधा पडती है और लोगों को कठिनाइयों का सामना करना पडता है, काम की दृष्टि से और लोगों की सहूलियत की दृष्टि से जल्द से जल्द उन सीमाओं को, जो कि नये राज्यों के बीच में है, उन में मिला देना चाहिये। यह ज्यादा बुद्धिमानी की बात होगी। मैं ज्यादा समय न लेते हुए यही कहना चाहता हू कि इस बिल को हमें एक राय से पास करना चाहिये।

पंडित ज्वा० प्र० ज्योतिषी (सागर) : उपाध्यक्ष महोदय, जो बिल इस सदन के सम्मुख है, मैं उस का समर्थन करने के लिये खड़ा हुआ हू। इस बिल पर चर्चा के दौरान में एक मित्र ने एक संकेत किया कि वहां की जनता की राय जान लेनी चाहिये थी। मुझे यह बात सुन कर बहुत दुख हुआ। मैं इस देश में एक ऐसे वातावरण का निर्माण चाहता हू, जिस में कि हम इन छोटे छोटे झगड़ों को कि यह जमीन इस प्रदेश से मिले, या उस प्रदेश से मिले, हमारी यह संस्कृति है, हमारी वह संस्कृति है, हमारी यह भाषा है, हमारी वह भाषा है, हम आपस में तय करना सीखें। मुझे इस बात की खुशी है कि मध्य प्रदेश और राजस्थान की सरकारों ने अलग अलग अपने सदनों में बैठ कर इस प्रस्ताव को पास कर के इस देश में एक नये वातावरण का निर्माण किया है। हम छोटे छोटे झगड़ों को आपस में बडी खूबसूरती से तय करें, इस की उन्हों ने देश के सामने एक बडी अच्छी नजीर रखी है। अमुक चप्पा राजस्थान का है, या मध्य प्रदेश का है, या वह स्थान राजस्थान में मध्य प्रदेश में आ रहा है इस तरह की भावना जल्द से जल्द इस देश से लुप्त हो, यह बहुत जरूरी है। मुझे विश्वास है कि इस धारा या उस धारा के माफिक चीज होनी चाहिये थी ऐसी नहीं हुई, वैसी नहीं हुई यह प्रश्न विधानवादियों के लिये हो सकता है, लेकिन मैं तो हृदयवादी हू और मैं समझता हू कि एक अच्छे हृदय की भावनाओं का निर्माण इस प्रस्ताव के द्वारा प्रान्तीय सरकारों ने किया है और हम वही आदर्श इस सदन में यह बिल पास कर के देश के सामने रख रहे हैं।

जैसा कि अभी और भाइयों ने बताया है, चम्बल में विशाल बांध बन रहा है उन के निर्माण में कई दिक्कतें आ रही थीं। उन को दूर करने के लिये यह बिल एक मजबूत कदम है। हमारी मध्य प्रदेश सरकार काफ़ी अरसे से यह अडगा महसूस कर रही थी, उसे दूर करने में इतना विलम्ब हुआ। लेकिन देर आयद दुरुस्त आयद। यह एक अच्छा कदम उठा है और मैं सरकार को इस के लिये बधाई

देता हू । नवजात मध्य प्रदेश जोकि तीन बरस पहले पैदा हुआ था, एक छोटे बच्चे की मानिंद है । उस में चीखने चिल्लाने की भी शक्ति नहीं है । उस में वह ताकत नहीं है कि अगर वह भूखा भी है, तो अपनी आवाज जोर से रो कर केन्द्रीय सरकार रूपी मा के कानों तक पहुचायें । लेकिन इस बार यह आवाज पहुची और एक प्रान्त के निर्माण की दिशा में, एक इंडस्ट्रियलाइज्ड प्रान्त के निर्माण की दिशा मे हमारी दिक्कत को दूर करने में इस बिल के द्वारा केन्द्र मदद कर रहा है, इस के लिये मै गृह-मंत्री को धन्यवाद देता हू ।

काश, केन्द्रीय सरकार हमारी इस तरह की दिक्कतों को और ज्यादा समझे सजग दृष्टि से देखे । कोई नया प्रान्त जब निर्मित होता है, तो उस की बहुत सी आवश्यकतायें होती हैं । मध्य प्रदेश एक विशाल, अनेक सम्भावनाओं से युक्त, बड़ा भारी प्रदेश बन रहा है ।

उपाध्यक्ष महोदय : अभी वह बच्चा था । अब वह इतना बड़ा भी हो गया ।

पंडित ज्वा० प्र० ज्योतिषी : लम्बाई चौड़ाई में बड़ा है । वह बड़ा पुष्ट बच्चा है । मेरा मतलब यही था कि उम्र उस की अभी तीन ही वर्ष की है, लेकिन उस की हड्डियां स्टील की बनी हुई हैं, उसकी धमनियों मे बड़ा प्रवाह है लेकिन उस को मजबूत बनाने के लिये केन्द्र द्वारा जिस सहायता की अपेक्षा है वह सहायता हम को अधिक तेजी के साथ मिलनी चाहिये । इस अवसर पर मैं यह निवेदन करना चाहूंगा कि हमारी राजधानी के निर्माण की दिशा मे शासन की सहायता की अधिक आवश्यकता है ।

उपाध्यक्ष महोदय : यह सब चीजें अभी आप मांग लेंगे ?

पंडित ज्वा० प्र० ज्योतिषी : जी नहीं, मैं समाप्त कर रहा हू । यह एक अवसर है जब केन्द्रीय सरकार ने थोड़ा हमारी बातों की ओर ध्यान दिया है । इस अवसर का लाभ उठाते हुए मैं यह निवेदन करना चाहता हूं कि अगर इसी तरीके से हमारी आवश्यकताओं की तरफ ध्यान दिया गया, हमारा जो बच्चा प्रदेश है उस की तरफ ध्यान दिया गया तो वह एक सशक्त और बलशाली प्रदेश अधिक गति से और थोड़े समय मे बन सकता है । अगर वक्त पर बच्चे की ठीक तरह से परवरिश नहीं की जाती है, उस की अपब्रिंगिंग ठीक नहीं होती है तो वह बिगड़ जाता है, वैगाबान्ड हो जाता है । मैं इस की ओर शासन का ध्यान आकर्षित करना चाहता हू ।

श्री राधे लाल व्यास (उज्जैन) : उपाध्यक्ष महोदय, मैं इस विधेयक का स्वागत करता हू । मैं उन बातों मे जा कर के सदन का समय नही लेना चाहता था जिन दिक्कतों की वजह से यह विधेयक यहा पर उपस्थित हुआ । उन दिक्कतों को काफी विस्तार के साथ श्री रामसिंह भाई जी ने सदन के सामने रख दिया है । लेकिन इस विधेयक को ले कर कुछ माननीय मित्रों ने जो बाते कही हैं उन को सुन कर मुझ कुछ आश्चर्य हुआ, और उसी के सम्बन्ध मे मै कुछ निवेदन करने के लिये उपस्थित हुआ हू ।

मेरे मित्र श्री दौलता ने जो हरियाना प्रान्त की बात उठा कर के एक सैद्धान्तिक बात रखनी चाही कि जब कभी किसी राज्य का एक हिस्सा दूसरे राज्य मे मिलाया जाय तो जब तक आर्बिट्रेशन न हो, कमिशन न बैठे, तब तक ऐसा नही होना चाहिये । मै नही समझता कि यह उसूल यहा क्यों लाया गया है । मध्य प्रदेश राज्य सरकार और राजस्थान राज्य सरकार तथा वहा की धारा सभाओं ने सर्वसम्मति से जो निर्णय कर दिये हैं कि अमुक अमुक राजस्थान के भाग मध्य प्रदेश को मिलने चाहियें, उस में आरबिट्रेशन या कमिशन की बात कहा पैदा होती है जहा पर झगड़ा होता है, वहा पर दो राज्य मिल कर किसी बात

[श्री राधे लाल व्यास]

जो तय न कर सकें, वहां तो आरबिट्रेशन या कमिशन की बात समझ में आ सकती है। लेकिन यहां पर दोनों राजी हैं, और वाजिब बात है, ऐसा होना चाहिये, तो मैं पूछना चाहूंगा कि इस के लिये क्यों कमिशन मुकर्रर कर के या आरबिट्रेशन कर के फैसला किया जाय या उस के जरिये यह कार्रवाई की जाय ? यह चीज मेरी समझ में नहीं आती है। अगर वह समझते हैं कि यह प्रोसीजर हरियाना प्रान्त बनाने के लिये लागू किया जाय तो दिल्ली, पंजाब, राजस्थान और जिन जिन क्षेत्रों से हरियाना प्रान्त बन सकता है . .

उपाध्यक्ष महोदय स्पीकर साहब ने अभी मना किया था, अब उस का हवाला दे कर आप फिर यहां पर उसे लाना चाहते हैं ?

श्री राधे लाल व्यास मैं उस को छोड़ता हूं। जिस वक्त सर्वसम्मति से निर्णय होगा वह बन जायेगा नहीं तो नहीं बन सकता है। मेरे मित्र श्री कासलीवाल जी ने कहा कि राजस्थान का कानून उस क्षेत्र को जोकि मध्य प्रदेश को जा रहा है क्यों न लागू किया जाय? और अभी तक जब कभी किसी राज्य का एक भाग दूसरे राज्य को गया है तो वहां जो व्यवस्था की गई है, उसे इस में डिपार्चर क्यों किया गया ? एक नई व्यवस्था की गई कानून में, यह ऐतराज उठाया। मैं समझता हूं कि अगर मेरे मित्र श्री कासलीवाल जी जो क्षेत्र जा रहा है उस की ओर देखेंगे तो शायद बहुत आसानी से उन की समझ में यह चीज आ जायेगी कि वाकई में दूसरे राज्यों में जो क्षेत्र इधर से उधर गये हैं, हस्तांतरित हुए हैं उन में और मध्य प्रदेश और राजस्थान में जो हस्तान्तरण हो रहा है उस में बहुत फर्क है। यदि आप विधेयक के फर्स्ट शेड्यूल को देखेंगे तो उस में जो खसारा नम्बर दिये हुए हैं उन में से किसी का क्षेत्रफल १२४ बीघा है, किसी का ८१६ बीघा है, किसी का १४ बीघा है, किसी का २०० बीघा है। यह जो क्षेत्रफल है वह वाकई में नदी की बेड यानी सतह है। वहां से नदी निकलती है। वहां कोई आबादी पहले से नहीं थी। जिस समय डैम बनना शुरू हुआ उस के पहले राजस्थान का कोई गांव वहां शुरू होता तो भी कोई बात थी, लेकिन वहां कोई आबादी नहीं थी राजस्थान की। वहां आबादी बढ़ती है उस समय से जब मध्य भारत ने उस डैम को बनाना शुरू किया और उन्होंने अपनी एक साइट कायम की। अपने काम करने वाले कारकुनों और इंजीनियर्स को वहां भेजा गया या अपना सामान वहां रखने की व्यवस्था की। वह साइट वहां डेवेलप हो गई। यह जरूर है कि चूंकि पहले वहां टेरिटोरियल ज्यूरिस्डिक्शन राजस्थान सरकार का था इसलिये उस की एक पार्लियामेंटरी कांस्टिटुएन्सी जरूर थी और वे लोग मेरे मित्र के वोटर थे। लेकिन वास्तविकता यह है कि वहां जो लोग जा कर बसे थे वे मध्य भारत के ही थे। वहां जितने भी अफसर थे वे मध्य भारत के ही कानून जानते थे। उन को कभी कभी बड़ी दिक्कत होती थी क्योंकि वहां के बसने वाले उधर का कानून नहीं जानते थे। उन को राजस्थान के कानून की वाकफियत नहीं थी और कोई बात हो जाती थी तो राजस्थान का ही कानून लागू होता था। इसलिये उचित था कि जो लोग जिस कानून से वाकिफ हों, उसे उन पर लागू होना चाहिये। वास्तव में यही इस बिल में किया गया है। उन लोगों पर राजस्थान का कानून लागू करने की व्यवस्था इस में नहीं की गई है।

मेरे एक मित्र श्री आचार ने यह ऐतराज किया था कि वहां के लोगों का क्या होगा ? यह ठीक है कि मध्य भारत और राजस्थान की असेम्बलीज और सरकार दोनों राजी हो गईं लेकिन वहां के लोगों से पूछा गया या नहीं। शायद उन को पता नहीं कि वहां जो लोग थे वह राजस्थान के नहीं थे जो उन से जा कर पूछा जाय कि हम तुम को तुम्हारे

वहां से बाहर भेज रहे हैं, और तुम्हारी क्या राय है। इस में क्या सन्देह हो सकता है कि वहां बसने वाली प्रजा क्या चाहेगी। मध्य भारत सरकार ने अपने लोगों को पैसा दिया ताकि वे वहां पर जा कर काम करें। वैसे वहां बसने के कारण वे प्रजा राजस्थान सरकार की जरूर हो जाती है लेकिन वाकई में मूल रूप से वहां रहते हों ऐसे कोई लोग नहीं थे इसलिये वहां के लोगों से पूछने का कोई सवाल ही नहीं था। वहां के लोगों को यह दिक्कतें थीं, जैसा रामसिंह भाई ने बतलाया। इसलिये जो ऐतराज किये गये हैं या आपत्ति की गई है, उस में कोई सार नहीं है और इस विधेयक में जो व्यवस्था की गई है वह बिल्कुल ठीक है। मैं इस विधेयक का स्वागत करता हूं।

अभी भी कुछ ऐसी जगहें हैं, जैसा कि कादीवाला जी ने बतलाया, जहां पर एक ही जगह का कुछ हिस्सा एक राज्य में पड़ जाता है और दूसरा हिस्सा दूसरे राज्य में पड़ जाता है। भवानी मंडी एक स्टेशन है कोटा और रतलाम के बीच में। जब गाड़ी खड़ी रहती है तो उसका आधा हिस्सा राजस्थान में और आधा हिस्सा मध्य प्रदेश में पड़ता है। आज भी यही व्यवस्था है और इस की वजह से वहां स्मगलिंग खूब चलती है। लोग कहते हैं कि चूंकि इधर सेल्स टैक्स कम है इस लिये इधर ले लो। इस तरह से इधर से उधर चीजें आती जाती रहती हैं। एक गांव में एक नदी है जिस का एक हिस्सा राजस्थान में है और दूसरा हिस्सा मध्य प्रदेश में है। आज भी यह चीज चलती है। मैं समझता हूं कि केन्द्रीय सरकार को इस ओर ध्यान देना चाहिये। भले ही कोई जगह मध्य प्रदेश में चली जाय या राजस्थान में चली जाय लेकिन कम से कम इस तरह की जगह तो नहीं रहनी चाहिये। हमारे मध्य प्रदेश की सरकार और राजस्थान की सरकार को भी इस तरफ ध्यान देना चाहिये। वे ऐसे हिस्सों की आपस में मिल कर, बात चीत कर के अदला बदली कर लें, इधर कर दें या उधर कर दें, जिससे



लोगों को कानून को तोड़ने का, उस की अवहेलना करने का मौका न मिले, और जुर्म का अवसर कम रहे।

श्री कादीवाला : चौमेला भी है।

श्री राधे लाल व्यास : चौमेला तो नहीं लेकिन भवानीमंडी स्टेशन है। भवानी मंडी का आधा हिस्सा इधर है और आधा हिस्सा उधर है।

एक माननीय सदस्य : मध्य प्रदेश बीच में है।

श्री राधे लाल व्यास : बीच में सही लेकिन पूरा राजस्थान में है। मैं ने तो मिसाल ऐसी दी है कि आधा गांव इधर है और आधा गांव उधर है।

इन शब्दों के साथ मैं इन चीजों को छोड़ता हूं और हाउस से अपील करता हूं कि वह इस बिल को शीघ्र से शीघ्र स्वीकार कर ले।

श्री बांगड़े (बिलासपुर) : उपाध्यक्ष महोदय, यह जो विधेयक राजस्थान और मध्य प्रदेश असेम्बलियों के संकल्प के अनुसार या उन की मंशा के अनुसार यहां लाया गया, है मैं उसका स्वागत करता हूं। हमारे कुछ सदस्यों ने एक यह प्रश्न उठाया, एक मौलिक आक्षेप उठाया कि किसी भी स्थल की जनता की संस्कृति, भाषा और उन की राय का जान लेना आवश्यक है

मैं नहीं समझता कि सीमावर्ती स्थानों में १, २ मील के अन्दर या आधा फर्लांग के अन्दर किसी की संस्कृति, भाषा या राय में कोई विशेष अन्तर पड़ता है और इस प्रकार से केवल ३००० या ४००० एकड़ के बीच में रहने वाले लोगों की संस्कृति में कोई खास अन्तर नहीं पड़ता, और इस प्रकार की मौलिक भावना उठाना, या मौलिक मतभेद उठाना कि उनकी संस्कृति और भाषा में अन्तर पड़ता है और उनकी राय के बिना

[श्री जांगड़े]

उन्हें मिलाया जाना, इस पर में आक्षेप उठाता हूं और इस प्रकार से यहां पर आबजैक्शंस उठाना और यहां पर उस की आलोचना करना मुझे उचित नहीं जंचता । हम इस से बड़े पैमाने पर काम करते हैं जहां पर कि करोड़ों लोगों को फायदा पहुंचने वाला है । करोड़ों रुपयों का फायदा दोनों प्रदेशों को मिलने वाला है । ऐसा स्थान जो एक दूसरे के सीमावर्ती लगा हुआ हो, एक फर्लांग के अन्तर्गत हो तो ऐसे स्थान पर संस्कृति और भाषा की यह दरार खड़ी करनी मुझे अच्छा नहीं जचता और ऐसी दीवारें खड़ा करना ही हमारे प्रादेशिक एकता और देश के राष्ट्रीय भविष्य को आंच पहुंचाती है और एक दूसरे का जो मन मला हुआ होता है उस में मलिनता पैदा होती है । हमें इस प्रकार की भावना नहीं उठानी चाहिये ।

इस सम्बन्ध में मैं जरा विषय से परे हटकर निवेदन करना चाहूंगा । मैं माताटीला डैम के बारे में कहना चाहता हूं । मध्य प्रदेश और उत्तर प्रदेश दोनों केन्द्रीय ज़ोन में शामिल हैं और आपने सुना ही होगा कि माताटीला बांध के सम्बन्ध में उत्तर प्रदेश और मध्य प्रदेश का झगड़ा बहुत दिनों से चला आ रहा है । उस का फैसला अभी तक नहीं हुआ है । दोनों एक दूसरे से मिलने की कोशिश कर रहे हैं । ईश्वर करे दोनों का समझौता उसी प्रकार हो जाये जिस प्रकार की राजस्थान और मध्य प्रदेश का चम्बल बांध के सम्बन्ध में हो गया । उसी प्रकार से माताटीला और रिहैन्ड बांध के बारे में उत्तर प्रदेश और मध्य प्रदेश में एक समझौता हो जाये ।

आप को पता तो होगा और बहुतेरे सदस्यों को भी यह ज्ञात होगा कि जब दिल्ली से बीना की ओर जाओ तो रास्ते में बीच में ललितपुर स्टेशन पड़ता है । ललितपुर एक ऐसा क्षेत्र है जिस की कि जनसंख्या ३ लाख है और जो कि उत्तर प्रदेश का सब से पिछड़ा इलाका है और जिस ओर कि उत्तर प्रदेश के शासन का ध्यान नहीं जाता है। जब प्रान्तों का पुनर्गठन हुआ, प्रदेशों का पुनर्गठन हुआ उस समय ललितपुर की तमाम जनता ने यह कामना की थी कि उन के ललितपुर क्षेत्र को मध्य प्रदेश में मिला दिया जाये । चूंकि इस वर्तमान अवसर पर मुझे कुछ निवेदन करने का मौका मिला है इसलिये मैं आप की आज्ञा से थोड़ा विषय से हट कर निवेदन करना चाहूंगा और आशा है कि आप मुझे इस के लिये क्षमा करेंगे ।

14 hrs.

**उपाध्यक्ष महोदय** : मेरी तरफ से इकरार नहीं है । मैं देखूंगा कि माननीय सदस्य विषय से कितना परे जाते हैं और अगर उन को कहीं पर रोकना मुझे आवश्यक जान पड़ा तो रोक दूंगा ।

**श्री जांगड़े** : ललितपुर की जनता मध्य प्रदेश में मिलना चाहती है । वहां की भाषा वहां के रस्म व रिवाज और अन्य सुविधाओं को दृष्टि में रखते हुए उन का मध्य प्रदेश में मिलना हितकर है । उत्तर प्रदेश की जनसंख्या साढ़े ६ करोड़ है और यदि ३ लाख की जनसंख्या वाला क्षेत्र मध्य प्रदेश में शामिल हो जाता है तो मैं समझता हूं कि इस में उत्तर प्रदेश को कोई ऐतराज नहीं होना चाहिये । अगर यह ललितपुर और झांसी वाला इलाका मध्य प्रदेश में मिला दिया जाता है तो माताटीला के सम्बन्ध में जो झगड़ा उत्तर प्रदेश और मध्य प्रदेश में चल रहा है वह झगड़ा सब दिन के लिये टल जायेगा । मैं इस बात की आकांक्षा करूंगा कि हमारे गृह मंत्री महोदय अपनी गुडविल, अपने अच्छे व्यवहार और अपनी शुभकामना का असर उत्तर प्रदेश सरकार पर भी डालें ताकि ललितपुर का इलाका मध्य प्रदेश में शामिल हो जाये ।

आप को शायद पता होगा कि रिहान्द डैम में हमारे मध्य प्रदेश के २२ गांव डूबे हुए हैं, जमीन तो डबी है मध्य प्रदेश की लेकिन उस से फायदा पहुंचता है उत्तर प्रदेश को। हम यह नहीं चाहते कि उत्तर प्रदेश को उस का फायदा न पहुंचे। उस का फायदा उत्तर प्रदेश को पहुंचे मगर इस का समझौता एक दूसरे को देखते हुए होना चाहिये ताकि किसी प्रदेश के मन में मालिन्य पैदा न हो और समझौते से हम आपस में तस्फिया कर लें.........

उपाध्यक्ष महोदय : अब माननीय सदस्य जल्दी ही खत्म करें, नहीं तो उत्तर प्रदेश के अगर कोई माननीय सदस्य हाउस में आ गये तो वे इस की मुखालिफत करना शुरू कर देंगे ।

श्री जांगड़े : मैं खत्म हीं कर रहा था ।

उपाध्यक्ष महोदय : जी हां जल्दी से खत्म कर लीजिये क्योंकि यह आप के लिये सौभाग्य की बात है कि इस वक्त उत्तर प्रदेश के कोई माननीय सदस्य उपस्थित नहीं हैं ।

श्री जांगड़े : मैं इस सदन से और शासन से प्रार्थना करूंगा कि वह इस पर ध्यान दे । ललितपुर का क्षेत्र अगर मध्य प्रदेश को दे दिया जाय तो उपयुक्त ही होगा ।

आपने कहा कि मध्य प्रदेश तो एक बड़ा भारी प्रदेश है और हाथी के समान है, उस को बच्चा क्यों कहा जा रहा है। इसके लिये मेरा कहना यह है कि हाथी एक बड़ा जानवर होता है लेकिन उसका जो बच्चा होता है वह बच्चा ही कहलायेगा । मध्य प्रदेश आकार में जरूर बड़ा है लेकिन उस हाथी के बच्चे को पुष्ट करना बहुत जरूरी है और इसलिये पुष्टिकरण के लिये ललितपुर का इलाका मध्य प्रदेश में मिलाया जाना मैं आवश्यक समझता हूं ।

**Shri Datar:** Mr. Deputy-Speaker, I am obliged to the hon. Members who all supported the principles of this Bill. Though there were certain points, they were all unanimous that this Bill has been introduced none too soon. I should like to make it clear certain misapprehensions which have been voiced by some hon. Members.

This is a Bill not of the type or the analogy of the States Reorganisation Act. That matter should be understood very clearly. This is not a Bill for the purpose of transferring certain areas from one State to the other on certain accepted principles which were discussed at great length when the States Reorganisation Bill was on the anvil before this House. The purpose is extremely limited. The purpose is to have facility of administration. When, for example, the Chambal project was taken up for implementation, it was considered that they might first try the question of maintaining the administrations as they were and Rajasthan Government promised to give all help and facilities to the Madhya Pradesh Government. That is how the arrangement came into effect. Then, as the project was being implemented, a number of people naturally had to be brought there with all the facilities for the purpose of giving effect to this great project. A number of problems arose. Therefore, it was considered that the better course would be and a more advisable course would be to have the area under one administration.

My hon. friend Shri Achar raised certain questions about the wishes of the people. May I point out here, that in the first place, so far as this particular area is concerned, it is a forest area? It comprises not the villages together; it comprises only certain areas within the limits of three villages. They are forest areas. Under these circumstances, the question of taking into account the wishes or desires of the people does not arise at all.

[Shri Datar]

Assuming that it arises indirectly, may I point out to this hon. House that under the Constitution, even when the smallest territory has to be transferred from one State to the other, we have to take into account the opinion as expressed by the legislatures concerned? That is the reason why I am referring to the Resolutions passed by the two legislatures. May I read these two Resolutions here for the purpose of pointing out whether proper expression has or has not been given by the legislatures because, the House will understand that there were M.L.A.s just as we have an hon. Member, my hon. friend Shri Kasliwal, some of whose area is likely to go to Madhya Pradesh? May I say in a lighter vein, I sympathise with him? So far as this question is concerned, the larger area has to be taken into account. When this matter was before the two legislatures, there was a fairly long discussion and after discussion, both the legislatures in Madhya Pradesh and Rajasthan passed Resolutions in terms approving the principles of this Bill. In Madhya Pradesh on February 26, 1959, this Resolution was passed:

"This House approves of the provisions contained in the draft Rajasthan and Madhya Pradesh (Transfer of Territories) Bill and recommends its introduction in Parliament."

This is an indication of approval by the popular Assembly of Madhya Pradesh. They naturally represented this area as well. Then, this Resolution was passed on May 5th, 1959 in the Legislative Assembly of the State of Rajasthan:

"This House generally agrees with the principle and proposal of the transfer of certain territories comprised within the villages Dotada, Pipalda and Barkheda in Bhonsrorga tahsil of Chittor district in the State of Rajasthan to the State of Madhya Pradesh as envisaged in the Rajasthan and Madhya Pradesh (Transfer of Territories) Bill, 1959, proposed to be introduced in Parliament."

So, it is against the background of the acceptance of the principles of this Bill by the two legislatures that this Bill has been brought forward in this House Under these circumstances, it should not be supposed, as an hon. Member opposite said, that it was merely a particular party Government ruling either at the Centre or in the States that has been carrying on all these things. We had the clearly expressed views of the legislatures—not merely of the Governments—in both the States. Therefore, may I point out that these Resolutions, have the backing of the people of these States including the areas to be transferred from one State and to be included in the other? Under these circumstances, I should like to state that we need not take into account or bring in larger considerations that weighed with the House when the States Reorganisation Bill was under consideration.

Certain other matters were referred to My hon friend Shri Kasliwal made a reference to some departure, according to him, from the provisions in the States Reorganisation Act. I have looked into both the sections, 108 and 109. May I point out that at that time when the Reorganisation was to take place, very large and wide areas had to be transferred from one State to another? That is the reason why a certain principle was followed and that principle envisaged the continuance of certain laws, etc. In this case, what is happening is, the area is extremely small. It is forest area. For the purpose of facility of administration it was considered that clause 11, as it is, should be put in this Bill May I, in this connection, again remind the House that after the transfer of this area on the appointed date to Madhya Pradesh, it will form part of

Bhanpura pargana of Mandsaur district in the State of Madhya Pradesh? Under these circumstances, when the area has to be transferred to and is going to form part of a particular pargana of a particular district, is it or is it not advisable that the laws or rules that were to be applied in the small patch of land should be the same as the one governing the rest of this particular district which is going to take this new area added on to it? My hon. friend has pointed out how this particular area is on the banks of the river and therefore, the sooner the same laws apply and uniformity of administration is there, the better it is for proper administration.

Lastly, it was contended why when all the facilities were being offered before, this formal transfer was necessary at all. May I point out in this connection that often-times new townships arises, and new influences come, right or wrong, and sometimes, harmful also? And, as one hon. Member has pointed out, even today, some attempts are being made to have a *hartal* and to have a demonstration over causes which are absolutely far from legitimate. Under these circumstances, the question of law and order has to be taken into account; the question of expeditious and efficient administration has to be taken into account. Therefore, it is essential that all this area ought to be included within the Madhya Pradesh State where it is possible to bring to bear on the situation immediate need, whether it might be need of one particular type or need of another particular type. That is the reason why both the Governments had before them this particular object in view.

The first object was that this great scheme was one of the major projects that India was going to have. May I point out in this connection how much money is going to be spent on this? Rs. 63·50 crores or so are going to be spent over the three stages. We are still in the first stage. Therefore, it is a very ambitious scheme. It is likely to help the Grow-More-Food Campaign to the largest extent possible; and it is quite certain that all the areas that are likely to be served by the irrigation that will be possible from this project will be turned almost into the finest and most fertile lands. So, the first object, as I have stated already, is to facilitate the immediate and efficient implementation of this great scheme.

Secondly, we have also to see that the administrative problems are decided and solved immediately, and that can be done only if they are in the same State or the same area. Public opinion has also been taken into account. Public opinion was considered in the State Assemblies; and here also, my hon. friend Shri Kasliwal agrees that the Bill is of such a nature that he can give his approval to it. Under these circumstances....

**Shri Kasliwal:** I never said 'approval'. I said I did not oppose it.

**Shri Datar:** All right; let my hon. friend put it in the negative way which is far from graceful. I have no objection; let him put it that way.

But if all these things are taken into account, and if we do not go into the various other bigger questions that were before the House when the States Reorganisation Bill was passed, we shall find that this Bill has been introduced at a very proper time and will achieve the objects that it has in view.

**Mr. Deputy-Speaker:** The question is:

> "That the Bill to provide for the transfer of certain territories from the State of Rajasthan to the State of Madhya Pradesh and for matters connected therewith be taken into consideration.".

*The motion was adopted.*

**Mr. Deputy-Speaker:** We shall now take up the Bill clause by clause. There are no amendments to any of the clauses or schedules. So, I shall put all the clauses and schedules together to vote.

[Mr. Deputy-Speaker]

The question is:

"That clauses 2 to 17, the First Schedule, the Second Schedule, clause 1, the Enacting Formula and the Title stand part of the Bill".

*The motion was adopted.*

*Clauses 2 to 17, the First Schedule, the Second Schedule, clause 1, the Enacting Formula and the Title were added to the Bill.*

**Shri Datar:** I beg to move:

"That the Bill be passed"

**Mr. Deputy-Speaker:** The question is:

"That the Bill be passed".

*The motion was adopted.*

---

**14.15 hrs.**

STATE BANK OF INDIA (AMENDMENT) BILL

**The Minister of Revenue and Civil Expenditure (Dr. B. Gopala Reddi):** I beg to move:

"That the Bill further to amend the State Bank of India, 1955, as reported by the Joint Committee, be taken into consideration".

The Joint Committee had four sittings. No memorandum was received on the Bill, because this is more or less a non-controversial Bill. Only one change has been made in clause 6, and that too in a clarificatory manner. Therefore, there is not much change except that a small amendment has been made in clause 6.

I may recall for the benefit of the House that this Bill only enables legal or technical advisers to be members of various boards. It also enables the establishment of superannuation or pensionary funds for the benefit of the employees. Thirdly, it lays down a simplified procedure for taking over other banks under section 35. Fourthly, the contributions from the Reserve Bank from out of the Integration and Development Fund would not be treated as profits for income-tax purposes. These are the main purposes of this Bill

The Joint Committee also went into the question, and they had four sittings. As I said, no memorandum was presented to the Joint Committee. There, I want .....

**Mr. Deputy-Speaker:** There is a minute of dissent.

**Dr. B. Gopala Reddi:** Of course, there will be a minute of dissent for every Bill Sir, I move.

**Mr. Deputy-Speaker:** Motion moved:

"That the Bill further to amend the State Bank of India Act, 1955, as reported by the Joint Committee, be taken into consideration".

**Shri Naushir Bharucha (East Khandesh):** I am not quite satisfied that the Joint Committee have done their work well. It would be recalled that one of the major purposes of the Bill was to amend section 35 which prescribes the procedure for taking over the business of any bank. If you see the original Act, the steps enumerated therein for taking over the business are as follows. First, the terms have to be approved by the Central Board and the director of the bank to be taken over. The second step is the sanction of the Central Government. The third step is that the arrangement should be binding on all, including the shareholders and the creditors. The fourth step is payment of consideration in cash or allotment of State Bank shares. The fifth step is that the business should be carried on by the State Bank subject to certain adjustments.